

FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF
COROMANDEL ENGINEERING COMPANY LIMITED

CIN: L74910TN1947PLC000343

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Open Offer for Acquisition of up to 84,68,244 fully paid-up Equity Shares of face value of Rs.10/- each, representing 25.48% of the Voting Share Capital of Coromandel Engineering Company Limited ("Target Company") from the Public Shareholders of the Target Company by Accord Distillers & Brewers Private Limited (Acquirer 1), Teyro Labs Private Limited (Acquirer 2), Jam Hotels and Resorts Private Limited (Acquirer 3) and Mr. Sundeep Anand Jegath Rakshagan (Acquirer 4) (hereinafter collectively referred to as "Acquirers"), pursuant to and in compliance with the requirements of the SEBI (SAST) Regulations ("Offer" or "Open Offer").

All capitalised terms not defined herein shall have the same meaning, as specified in the Letter of Offer dated October 16, 2023 ("LOF").

This Post Offer Advertisement is being issued by Fortress Capital Management Services Private Limited, the Manager to the Offer, on behalf of the Acquirers, in connection with the Offer made by the Acquirers in compliance, with regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulation, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations").

The Detailed Public Statement with respect to the aforementioned offer was made on October 9, 2023 in the Financial Express (English daily) all editions, Jansatta (Hindi daily) all editions, Navshakti (Marathi daily) Mumbai edition and Makkal Kural (Tamil daily) Chennai edition.

1.	Name of the Target Company	Coromandel Engineering Company Limited			
2.	Name of the Acquirers	Accord Distillers & Brewers Private Limited (Acquirer 1), Teyro Labs Private Limited (Acquirer 2), Jam Hotels and Resorts Private Limited (Acquirer 3) and Mr. Sundeep Anand Jegath Rakshagan (Acquirer 4)			
3.	Name of the Manager to the Offer	Fortress Capital Management Services Private Limited			
4.	Name of the Registrar to the Offer	Bigshare Services Private Limited			
5.	Offer Details				
(a)	Date of the Opening of the Offer	January 16, 2024			
(b)	Date of the Closing of the Offer	As per LOF: January 30, 2024 Actual: January 31, 2024 (extended by 1 day vide Corrigendum dated January 24, 2024)			
6.	Date of the Payment of Consideration	February 7, 2024			
7.	Details of the Acquisition				
Sr. No.	Particulars	Proposed in the Offer Document	Actual		
7.1	Offer Price	INR 13.50 per Share	INR 13.50 per Share		
7.2	Aggregate Number of Shares tendered	84,68,244 ⁽¹⁾	16,613 ⁽²⁾		
7.3	Aggregate Number of Shares accepted	84,68,244 ⁽¹⁾	16,613 ⁽³⁾		
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	INR 11,43,21,294	INR 2,24,275.50		
7.5	Shareholding of the Acquirers before Share Purchase Agreements (SPAs) and Public Announcement (No. and Percentage)	NIL	NIL		
7.6	Shares Acquired by way of Share Purchase Agreements (SPAs) ⁽⁴⁾				
	• Number	2,43,53,733	2,43,53,733		
	• % Fully Diluted Equity Share Capital	73.28%	73.28%		
7.7	Shares Acquired by way of Open Offer				
	• Number	84,68,244 ⁽¹⁾	16,613 ⁽³⁾		
	• % Fully Diluted Equity Share Capital	25.48%	0.05%		
7.8	Shares Acquired after Detailed Public Statement				
	• Number of Shares acquired	NIL	NIL		
	• Price of the shares acquired	NA	NA		
	• % of the shares acquired	NA	NA		
7.9	Post offer Shareholding of Acquirers				
	• Number	3,28,21,977 ⁽⁵⁾	2,43,70,346		
	• % Fully Diluted Equity Share Capital	98.76%	73.33%		
7.10	Pre and Post Offer Shareholding of Public Shareholders	Pre Offer	Post Offer ⁽⁵⁾	Pre Offer	Post Offer
	• Number	84,68,244	0	84,68,244	84,51,631
	• % Fully Diluted Equity Share Capital	25.48%	0%	25.48%	25.43%

- Notes:
- (1) Assuming full acceptance of Equity Shares under the Open Offer.
 - (2) Out of 16,613 full-paid up Equity Shares tendered, 16,613 Equity Shares were in dematerialised form and NIL Equity Shares were in physical form.
 - (3) Out of 16,613 full-paid up Equity Shares tendered, 16,613 Equity Shares in dematerialised form were validly tendered and accepted.
 - (4) The Acquirers have completed the acquisition of Sale Shares under the SPA, in compliance with Regulation 22(2) of the SEBI SAST Regulations.
 - (5) Three promoter group members holding 4,11,621 Equity Shares (1.24%) were not parties to the SPA and continue to remain the part of the promoter group after the change of management by the Acquirers under Regulation 4 of SEBI (SAST) Regulations till they are reclassified as public shareholders, the application for their reclassification as public shareholders is under process.
8. The Acquirer 1, Acquirer 2, Acquirer 3, its Directors and Acquirer 4 accept full responsibility for the information contained in this Post Offer Advertisement and for the fulfilment of their obligations under the SEBI (SAST) Regulations.
9. This Post-Offer Advertisement will be available on the website of the SEBI at www.sebi.gov.in, BSE at www.bseindia.com and at Registered Office of the Target Company.

Manager to the Open Offer



Fortress Capital Management Services Private Limited

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CIN: U67120MH2004PTC145815 | Website: www.fortresscapital.in
SEBI Registration No.: INM000011146

For and behalf of the Acquirers

Acquirer 1	Acquirer 2	Acquirer 3	Acquirer 4
sd/-	sd/-	sd/-	sd/-
Accord Distillers & Brewers Private Limited	Teyro Labs Private Limited	Jam Hotels and Resorts Private Limited	Mr. Sundeep Anand Jegath Rakshagan

Date: February 8, 2024

Place: Chennai